

(A)

Central Administrative Tribunal
Principal Bench

O.A. No. 387 of 2003

New Delhi, this the 20th February, 2003

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. A.P. NAGRATH, MEMBER (A)

Shri S.P. Vasishtha, Ad-Hoc LDC,
Appellate Tribunal for
Forfeited property,
4th floor, A wing,
Lok Nayak Bhawan,
Khan Market,
New Delhi.Applicant.
(By Advocate: Shri Rishi Kesh)

Versus

1. Union of India through
its Secretary,
Ministry of Finance,
Department of Revenue,
NEW DELHI
2. Director,
Appellate Tribunal
for forfeited property
through its Registrar,
Ministry of Finance,
Department of Revenue,
4th floor,
A wing,
Lok Nayak Bhawan,
Khan Market,
New Delhi.Respondents.

ORDER (Oral)

Justice V.S. Aggarwal

Applicant, who is working as Ad-hoc LDC, prays for a direction that he should be regularised on the said post or should be so promoted. He had submitted representation on 15.1.2003. At this stage when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue any show cause notice before disposing the present application and direct respondent No.2 to consider and decide the aforesaid representation preferably within two months from the date of receipt of the certified copy of the present order. The order so

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passed should be communicated to the applicant.

2. With the above directions, the OA is disposed of. In case any grievance still survives, the applicant will be at liberty to approach this Tribunal.

lwp

(A.P.Nagrath)
Member (A)

Ag

(V.S. Aggarwal)
Chairman

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